## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 11/73(4)/Chd/2017

Mr. Madan Lal

... Petitioner

Versus.

M/s Hind Motors (Scooter Division) & another. ....Respondents

Present: Mr. Ashok Sachdeva, authorised representative for petitioner.
Ms. Riya Bansal, Advocate for respondent No. 1.
Mr. Santosh Kumar, Registrar of Companies with Mr. Satya Pal Singh, Asstt. Registrar of Companies and Mr. J.P. Singh, Sr. Technical Assistant on behalf of ROC and Regional Director.

Since the Fixed Deposit Receipts have been issued by

respondent No. 1 company M/s. Hind Motors (Scooter Division) which is not

incorporated as a company, the instant petition is dismissed as withdrawn with

liberty to take other appropriate steps.

Caff

(Justice R.P.Nagrath) Member (Judicial)

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(Deepa Krishan) Member(Technical)

February 16, 2017